

PUBLIC NOTICE <i>[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]</i>	
FOR THE ATTENTION OF THE STAKEHOLDERS OF QUARA DIGITAL PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Person	QUARA DIGITAL PRIVATE LIMITED
2. Date of Incorporation of Corporate Person	29/01/2022
3. Authority Under which Corporate Person is Incorporated/ Registered	Registrar of Companies, Mumbai
4. Corporate Identity Number of Corporate Person	U72900MH2022PTC375663
5. Address of the Registered Office and Principal Office (if any) of the Corporate Person	102/A Simnan Apt Khoja Lane Versova, Andheri West Nr. Khoja Jamat Khana-400061.
6. Liquidation Commencement Date of the Corporate Person	05/01/2026
7. Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	IPE- Excel Restructuring Advisory LLP (Formerly known as DMKH Insolvency Resolution Services LLP) holding IBBI. No. IBBI/IPE-0061/IPA-1/2025-26/50094 through its Designated Partner Mr. Rajesh Kumar Agrawal appointed as Liquidator Address: 105 AND 106, Midas Tower, Sahar Plaza, Andheri Kurla Road, Andheri East, J.B. Nagar, Mumbai- 400059. Regd. Email Id: -Info@exceladvisory.in Mobile No.: 9830201612
8. Last Date for Submission of Claims	04/02/2026 (within 30 days of the Voluntary Liquidation Commencement Date)
Notice is hereby given that the QUARA DIGITAL PRIVATE LIMITED has commenced voluntary liquidation on 05/01/2026 (date of passing Special Resolution). The stakeholders of QUARA DIGITAL PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 04/02/2026, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. Sd/ IPE- Excel Restructuring Advisory LLP (Formerly known as DMKH Insolvency Resolution Services LLP) Registration No.: IBBI/IPE-0061/IPA-1/2025-26/50094 AFA Valid till 30/06/2026 Through its Designated Partner Mr. Rajesh Kumar Agrawal Liquidator in the matter of Quara Digital Private Limited-In Voluntary Liquidation) Place: Mumbai Date: 07/01/2026	

Lost of Documents

It has been noticed that below mentioned Original Documents :-
1. Power of Attorney
No. 15234/16-08-16
2. Agreement of Sale
No. 212
are misplaced. The use of these documents by any person or entity will be illegal.

Regards

VPR

125 sai kripa, Sion (W), Mumbai - 400022

PUBLIC NOTICE

Notice is hereby given as per information provided by my client Mr. Shivam Atul Chauhan, the owner/holder of Flat No. 8, First Floor, Malad Jay Ambe CHSL, Liberty Garden Cross Road No. 3, Malad West, Mumbai - 400064 that the Original Agreements for Sale Between 1. Builder, (One Part) and Shri Anandkumar Balaramdas Parsramka, (Second Part); 2. Shri Anandkumar Balaramdas Parsramka, (One Part) and Shri Muhammad Hussain H. A. M. Kapadia, (Second Part); 3. Shri Muhammad Hussain H. A. M. Kapadia, (One Part) and Smt. Geeta Mukulchandra Bhatt, (Second Part); 4. Smt. Geeta Mukulchandra Bhatt, (One Part) and Shri Dependra M Gada, (Second Part); all above 4(Four) Agreements for Sale and 5. Original Share Certificate Bearing No. 26 of Five fully paid Share having distinct No.36 to 40 of Malad Jay Ambe Co-Op. HSG. SOC. LTD., has been lost/misplaced by him and that never ever it was used as security for obtaining any Financial Assistance by him or anyone else. It's Lost Report No. 3839-2026 with Malad Police Station of Greater Mumbai Police.

Any person or persons, institution, group, trust, banks Etc. Owning any right of ownership or possession or lien or objection or claim of whatever in nature in respect thereof are hereby informed to raise any such rights or claims, all within a period of 15 (fifteen) days from the date of publication of this notice personally before the undersigned along with all documentary proof in original, upon the Expiry of which, no rights or claims of whatsoever nature shall be entertained.

Adv. Rajesh D Doshi

Office No. 218, Purvee Chamber, Behind VVCMV Office, Near Bus Depot, Navghar, Vasai Road (West), Dist. Palghar - 401202.
Date: 09/01/2026.
Place: Malad, Mumbai

PUBLIC NOTICE

Notice is hereby given to the public at large that **Shri Sanjeev Khanderao Dandekar** and his wife Late Smt. Sarita Sanjeev Dandekar were the lawful owners of the immovable property more particularly described in the Schedule hereunder written. Upon the demise of Late Smt. Sarita Sanjeev Dandekar, her legal heirs and successors are (i) Shri Sanjeev Khanderao Dandekar, being her husband, and (ii) Ms. Prachi Sanjeev Dandekar, being her daughter, and no other person has any right, title, interest, or claim of any nature whatsoever in respect of the said Schedule Property in respect of share of Late Smt. Sarita Sanjeev Dandekar. It is hereby further notified that Ms. Prachi Sanjeev Dandekar has voluntarily and of her own free will decided to release, relinquish, and convey her entire lawful, inheritable share, right, title, and interest in the said Schedule Property in favour of her father, Shri Sanjeev Khanderao Dandekar, by executing an appropriate Release Deed, with the intention that the said Schedule Property shall thereafter stand vested solely and exclusively in the name of Shri Sanjeev Khanderao Dandekar, being the absolute owner thereof.

All persons having or claiming any right, title, interest, claim, demand, lien, charge, possession, or encumbrance of whatsoever nature in, upon, or over the said schedule Property, or any part thereof, whether by way of sale, agreement, mortgage, lease, leave and licence, exchange, gift, trust, bequest, inheritance, succession, tenancy, litigation, attachment, or otherwise howsoever, are hereby required to submit the particulars of such claim in writing, together with self-attested and/or certified copies of supporting documentary evidence, to the undersigned Advocate at the address mentioned below, within a period of 14 (fourteen) days from the date of publication of this notice. If no claim, objection, or representation is received within the aforesaid period, it shall be conclusively presumed that the said schedule Property is free from all encumbrances, claims, and objections, and that no person has any subsisting right, title, or interest therein. Thereupon, my client shall proceed to complete the proposed transaction and execute the Deed of Release in respect of the said schedule Property without any further reference to any person, and all such claims, if any, shall be deemed to have been waived, relinquished, abandoned, and/or extinguished for all intents and purposes. Please note that claims made without documentary proof, vague objections, or objections raised merely by issuance of public notices shall not be entertained, and no claims or objections shall be accepted after the expiry of the notice period under any circumstances.

Schedule of the Property

All the piece and parcel of the property, Flat No. 102, situated at 'C' wing of Yashopuram-Varscha Co-Operative Housing Society Limited, Plot No. 129-A, Near V. K. High School, Panvel, Dist. Raigad - 410 206, area admeasuring 585 square feet carpet area and Five fully paid share of Rupees Fifty each bearing distinctive serial number 131 to 135 (Both inclusive) vide Share Certificate No. 27 issued by Yashopuram-Varscha Chs. LTD., situated on plot of land bearing 129-A, Near V. K. High School, Village and Taluka - Panvel, Dist.- Raigad, and within limits of Panvel Municipal Council.
Place: Mumbai
Date:- 09/01/2026
For Shri Sanjeev Khanderao Dandekar
Sd/-
Mr. Ganesh Y. Mirashigaonkar
Advocate High Court
3-A/204, Eksar Laxminarayana
CHS. Ltd.,
Opp. St. Rocks College,
Eksar Road, Borivali (West),
Mumbai- 400 103.

**PUBLIC NOTICE**

This is to notify that, my clients, **1) Mr. SYED FAYYAZ ALI HABIBI** and **2) Mr. IRFAN ALI HABIBI SYED**, intend to purchase Immovable Property i.e., **Flat No. 202, 2nd Floor, Building No. A-4**, Society known as **AL-MARWAH Co-operative Housing Society Ltd., Millat Nagar, Oshiwara, Plot of Land bearing C.T.S. No. 1 (part), Village Oshiwara, Taluka Andheri, Andheri West, Mumbai - 400053**, admeasuring about **687 Sq. Ft. Built-Up Area**, (hereinafter referred to as the said "Flat/Premises") from **Mrs. FARIDA YUSUF MULLA** alias Mrs. Farida Mulla Chibber (Owner/Seller).
Any person or persons having or claiming any right, title, interest, share, claim, lien, charge, mortgage, encumbrance, trust, lease, tenancy or any other claim whatsoever, whether direct or indirect, present or contingent, in respect of the said Flat/Premises, are hereby required to submit their objections along with supporting documentary evidence in writing to the undersigned within **15 (fifteen) days** from the date of publication of this notice. If no claim is made or received as required hereinabove, my clients (purchasers) and Owner/Seller will be at liberty to complete further transaction in respect of the said Flat without any reference or regard to any such purported claim or interest which shall be deemed to have been waived for all intend purposes and not binding on my clients (purchasers).

Sd/-

Nitesh K. Singh

Advocate High Court

Office No. 1405, Real Tech Park,

Plot No. 39/2, Sector 30A, Vashi,

Navi Mumbai - 400703.

Mob.: 022-68314181/9930020799

Email: nksnextlegal@gmail.com

Place: Navi Mumbai

Date : 09.01.2026

PUBLIC NOTICE

Notice is hereby given that my client **MR. PRAFULL JAGDEV THAKUR ALIAS PRAFULLCHANDRA JAGDEVSHINGH THAKUR** sold the premises bearing Flat No. A/104, Gokul Horizon CHS Ltd., Thakur Village, Jivla Pada, Off W. E. Highway, Kandivali (East), Mumbai - 400101 to Dhruv Shantaram Shinde.

Vide an Agreement for Sale dated 29th August 1994 duly stamped and registered with the office of Sub Registrar of Assurances at Mumbai under Registration serial No. PBDR/802/1994 dated 13.09.1994 made and executed by and between **M/S. DHARTI BUILDERS & DEVELOPERS PVT. LTD., AND 1) MS. JYOTSNA N. TEKWANI AND 2) MR. NARU P. TEKWANI**.

Subsequently, the said **MR. NARU P. TEKWANI** expired on 10.03.2011, Vide Deed of Release dated 30.07.2012 duly stamped and registered with the office of Sub Registrar of Assurances at Borivali bearing Registration Serial No. BDR16-6988-2012, dated 31.07.2012 the legal heirs of Mr. Naru P. Tekwani released their undivided right, title, interest and share in respect of the said Flat in favour of Mrs. Kusum N. Tekwani. Thereafter the said 1) Mrs. Roshni Kamal Rattasar Nee Ms. Jyotsna N. Tekwani And 2) Mrs. Kusum N. Tekwani sold the aforesaid Flat to my client Mr. Prafull Jagdev Thakur Alias Prafullchandra Jagdevsingh Thakur.

(i) Original Agreement for Sale dated 29th August 1994 duly stamped and registered with the office of Sub Registrar of Assurances at Mumbai under Registration serial No. PBDR/802/1994 dated 13.09.1994 made and executed by and between **M/S. Dharti Builders & Developers Pvt. Ltd.,** and 1) **MS. Jyotsna N. Tekwani And 2) Mr. Naru P. Tekwani** along with its registration receipt, (ii) Original Deed of Release dated 30.07.2012 duly stamped and registered with the office of Sub Registrar of Assurances at Borivali bearing Registration Serial No. BDR16-6988-2012, dated 31.07.2012 executed by the legal heirs along with its stamp duly receipt and registration receipt pertaining to aforesaid Flat have been irrevocably lost and/or misplaced. Any person who has/have any claim on the aforesaid documents, to or on the said Flat No. A/104 or any part thereof, by way of lease, lien, gift, licence, inheritance, sale, exchange, easement, mortgage, charge, or otherwise howsoever, should make the same known to the undersigned in writing at the address mentioned below specifically stating therein the exact nature of such claim, if any, together with documentary evidence within 15 days of the publication of this Notice. In case no objections are received within the aforesaid time, it shall be presumed that there are no claimants to the aforesaid documents and the aforesaid Flat as my Client sold the aforesaid Flat to Dhruv Shantaram Shinde. In the event, if all/any of the aforesaid documents are found the same shall be returned to the undersigned at the address mentioned below.

Sd/-

Advocate SMITA R. GHADI

Shop No. 76, EMP 75, Phase 4,

Evershine Helio CHS. Ltd., Thakur Village

Kandivali (East), Mumbai-400101.

Place: Mumbai

Date: 09/01/2026

PUBLIC NOTICE

(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF QUARA DIGITAL PRIVATE LIMITED

1. Name of Corporate Person	QUARA DIGITAL PRIVATE LIMITED
2. Date of Incorporation of Corporate Person	29/01/2022
3. Authority Under which Corporate Person is Incorporated/ Registered	Registrar of Companies, Mumbai
4. Corporate Identity Number of Corporate Person	U72900MH2022PTC375663
5. Address of the Registered Office and Principal Office (if any) of the Corporate Person	102/A Simran Apt Khaja Lane Versova, Andheri West Nr. Khoja Jamat Khana-400061.
6. Liquidation Commencement Date of the Corporate Person	05/01/2026
7. Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	IPE: Excel Restructuring Advisory LLP (Formerly known as DMKH Insolvency Resolution Services LLP) holding IBBI. No. IBBI/PE-0063/PA-1/2025-26/50094 through its Designated Partner Mr. Rajesh Kumar Agrawal appointed as Liquidator Address: 105 AND 106, Midas Tower, Sahar Plaza, Andheri Kurla Road, Andheri East, J.B. Nagar, Mumbai- 400059. Regd. Email Id:- info@exceladvisory.in Mobile No.: 9830201612
8. Last Date for Submission of Claims	04/02/2026 (within 30 days of the Voluntary Liquidation Commencement Date)

Notice is hereby given that the QUARA DIGITAL PRIVATE LIMITED has commenced voluntary liquidation on **05/01/2026 (date of passing Special Resolution)**. The stakeholders of QUARA DIGITAL PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before **04/02/2026**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. **Submission of false or misleading proofs of claim shall attract penalties.**

Sd/-

IPE: Excel Restructuring Advisory LLP

(Formerly known as DMKH Insolvency Resolution Services LLP)

Registration No.: IBBI/PE-0063/PA-1/2025-26/50094

AFA Valid till 30/06/2026

Through its Designated Partner Mr. Rajesh Kumar Agrawal

Liquidator in the matter of

Place: Mumbai

Date: 07/01/2026

Quara Digital Private Limited-In Voluntary Liquidation)

IN THE COURT OF THE LXXXV ADDITIONAL CITY CIVIL AND SESSIONS JUDGE, (COMMERCIAL COURT) (CCH-86) AT BENGALURU COM.O.S NO.283/2025

R.K CYLINDERS BENGALURU, Office at No.702, 2nd Floor, 6th A Cross, 3rd Block, Kormangala, Opp. BDA Complex, Rep. by its Proprietor Bengaluru 560034, Mr. KrishanAgrawai, S/o late Sri P.C. Agrawal, Aged about 63 years. ...Plaintiff

-Vs-

1. RK CYLINDERS MUMBAI, No. 71A, 1st Floor, OM Herapanna Mall, New Link Road, Oshiwera, Andheri West. Mumbai- 400053. Rep. by its Proprietor, Mr. Henry Garg.
2. MR HENRY GARG, Proprietor of RK Cylinder, No. 71A, 1st Floor, OM Herapanna Mall, New Link Road, Oshiwera, Andheri West, Mumbai-400053. ...Defendants

NOTICE TO THE DEFENDANT NOS.1 AND 2 UNDER ORDER V RULE 20 (1-A) OF CIVIL PROCEDURE CODE

To,

1. RK CYLINDERS MUMBAI, No. 71A, 1st Floor, OM Herapanna Mall, New Link Road, Oshiwera, Andheri West, Mumbai-400 053. Rep. by its Proprietor, Mr. Henry Garg.
2. MR HENRY GARG, Proprietor of RK Cylinder, LOURT OF THE CITY CANO. 71A, 1st Floor, OM Herapanna Mall, New Link Road, Oshiwera, Andheri West, Mumbai-400 053.

WHEREAS, the above named plaintiff has filed the above suit against you and other defendant for recovery of money of Rs. 18,95,000/- (Rupees Eighteen Lakhs Ninety Five Thousand Only) together with interest at the rate of 12% per annum from 05.12.2020 till the date of realization or in the alternative, direct defendant No.3 to pay the said amount from the amount payable to them to defendant No.1 & 2 under Vendor Code No.11918245 for having transported gas cylinders from Mandya to Oil Corporation, Devanagundi, Bengaluru and Grant permanent prohibitory injunction restraining the defendant No.3 from disbursing the amount in favour of defendant No.1 & 2 relating to transportation of gas cylinders from Mandya to Indian Oil Corporation, Devanagundi, Bengaluru having Vendor Code No.11918245 and further to direct the defendant to pay the costs of the present proceedings and for such other reliefs as this Hon'ble Court may be pleased to grant in the interest of justice and equity and other reliefs dated 13.09.2024. You, the Defendant Nos.1 and 2 are hereby summoned to appear before this Court on 06th day of February 2026 at 11.00 a.m. in person or through advocate/pleader to answer the questions to the same. Take notice that, in default of your appearance on the day before mentioned, the case will be heard and warrant shall be issued.

Given under my hand and seal of the Court, this 5th day of January 2026

By order of the Court,

Senior Sheristada Commercial Court, Bengaluru

PUBLIC NOTICE

Notice is hereby given to all that I am investigating the title of **MRS. MADHU VINOD GUPTA** adult Indian inhabitant the Owner of the below-mentioned Property more particularly described in the Schedule hereunder written.

All persons/entities including inter alia any bank and/or financial institution and/or authority having any claim, objection, right, title, benefit, interest, share, and/or demand of any nature whatsoever in respect of the said Property or any part thereof, by way of sale, transfer, exchange, lease, sub-lease, assignment, mortgage, charge, lien, inheritance, bequest, succession, gift, maintenance, easement, trust, tenancy, sub-tenancy, leave and license, care-taker basis, occupation, possession, family arrangement/settlement, decree or order of any court of law, contracts/agreements, partnership, any writing and/ or arrangement or otherwise, howsoever, are hereby, required to make the same known in writing, along with documentary evidence, to the undersigned within 7 (seven) days from the date hereof, failing which such right, title, benefit, interest, claim and/or demand in the said Property shall be deemed to have been waived, released, relinquished, and/or abandoned and no such right, title, benefit, interest, claim and/or demand will deem to exist.

THE SCHEDULE

Flat No. 502, admeasuring 1668.95 square feet built up area of Ballaji Towers Progressive Co-operative Housing society limited, bearing Regd. No. BOM/HSG/2282 OF 1958 on Plot bearing C T S No. G/135 of Taluka Andheri situated at J K Mehta Road, Santacruz (West), Mumbai - 400 054, in the district of Mumbai and total 5 shares bearing nos. 91 to 100 under share certificate No. 10 issued by the said society.

Dated this 9th day of January 2026

Sd/-

Jeffrey Joseph

Advocate High Court

Prasanna Co-op Hsg Soc Ltd,

Commercial wing, 2nd floor,

Office Nos. 283, Saint Mary Road,

Opp: Mazagaon Courts,

Mazagaon, Mumbai 400010.

FLOMIC GLOBAL LOGISTICS LIMITED

CIN: L51900MH1981PLC024340

Registered Office: 205, Enterprise Centre, Off Nehru Road, Beside Orchid Hotel, Vile Parle (East), Mumbai- 400099
Tel No. +91-22-6731 2345 Email ID: cs@fomicgroup.com

POSTAL BALLOT NOTICE AND REMOTE E-VOTING INFORMATION

Members are hereby informed that pursuant to Section 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 (including any statutory modification(s) and/or re-enactment (s) thereof for the time being in force) guidelines prescribed by the Ministry of Corporate Affairs (the "MCA") vide General Circular No. 09/2023 dated 25th September 2023 and other relevant circulars issued by the MCA from time to time, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirement) Regulations 2015) and any other applicable laws and regulations, the Company has completed dispatch of the Postal Ballot notice on **Wednesday, 07th January, 2026** through electronic mode only, to those members whose e-mail id's are registered with the Company/Depositories and whose names are recorded in the Register of Members of the Company or Register of Beneficial Owners maintained by Depositories as on **Friday, 02nd January, 2026**:

Type of Resolution	Resolution
Ordinary	To regularise the appointment of Mr. Anthonypaul Kennedy Chettiar (DIN: 07267611), as a Non-Executive Independent Director of the Company.

The Company has availed the services of Central Depository Services (India) Limited (CDSL), for facilitating remote e-voting. The detailed procedure for remote e-voting is listed as a part of other Postal Ballot notice.

Remote e-Voting Schedule:

Cut-off date for eligibility or remote e-voting	Friday, 02nd January, 2026
Commencement of remote e-voting period	10:00 A.M. IST; Friday, 09th January, 2026
Conclusion of remote e-voting period	05:00 P.M. IST; Saturday, 07th February, 2026

Please note that communication of assent or dissent of the members would only take place through the remote e-voting system. The voting rights of the members shall be in proportion to the shares held by them in paid-up equity share capital of the Company as on the cut-off/Record date.

A person who is not a member as on the cut-off date should treat this Notice for information purpose only. Once the vote on a resolution is cast members shall not be allowed to change it subsequently.

The remote e-voting shall not be allowed beyond 05:00 P.M. IST on Saturday, 07th February, 2026 and the remote e-voting module shall be disabled by CDSL thereafter.

The Board of Directors has appointed HD and Associates, Practicing Company Secretaries as the Scrutinizer for conducting e-voting process in the transparent manner.

The Postal Ballot notice is available on the website of the Company <https://fomicgroup.com/>, on the website of Central Depository Services (India) Limited (CDSL) and the website of the Stock Exchange where the Equity Shares of the Company are listed i.e. BSE Limited <https://www.bseindia.com/>

The Scrutinizer will submit his report to the Chairman of the Company, or any other person authorized by the Chairman, after completion or the scrutiny, of the e-voting, and the results will be announced on or before 05:00 P.M. IST on Tuesday, 10th February, 2026 on the Stock Exchange where the Company's shares are listed. The result will also be available on the website of the Company <https://fomicgroup.com/>, on the website of Central Depository Services (India) Limited.

For Fomic Global Logistics Limited

Sd/-

Abhay Shah

Date: 07.01.2026

Place: Mumbai

Company Secretary Cum Compliance Officer

SPECIAL RECOVERY AND SALES OFFICER.**Attached to The Mumbai District Co-Op. Housing Federation Ltd.**

Office - 19, Bell Building, Sir P. M. Road, Opp. Laxmi Bldg., Fort, Mumbai - 400001.
Recovery Officer: Vikhroli Kannamvar Nagar 2, Next to Bldg. No-77, near Old Police Station, Opp. ICICI Bank, Vikhroli (E) Mumbai-400083.
Tel. No. 22680098/22681043/641988279

POSESSION NOTICE FOR IMMOVABLE PROPERTY (See sub Rule 11(d-1) of Rule 107 of M.C.S. Rules 1961)

Whereas the undersigned being the Special Recovery and Sales Officer Attached to Mumbai District Co-operative Housing Federation Ltd. Mumbai, in exercise of power conferred by District Deputy Registrar Co-operative societies Mumbai (i) Under Section 156 (i) of Maharashtra Co-op. Societies Act 1960, and Maharashtra Co-op. Societies Rule 107 of M.C.S. Rules 1961 Issued Demand Notices on dated 20/01/2018 to following defaulters to calling upon to pay the dues amount along with 18% rate of interest thereon within 15 Days from the date of receipt of the said notice. The Defaulters details are given in below.

Sr. No.1	Defaulter Name Mr. Deepak Malkarjun Hotkar
	Description of the attached immovable property:
	Flat No. 53, Mahatma Co-op. Hsg. Soc. Ltd., Golibar Road, Santacruz (E), Mumbai - 400 055
	Demand Notice Date & Amount: Date - 20/01/2018 Rs.1,58,859/-
	Symbolic Attachment dated: Date - 30/07/2019
	Outstanding Dues amount With up to date interest Rs.2,39,855/-
Sr. No.2	Defaulter Name i) Smt. Malati Keshav Kalambe ii) Smt. Shalana Chitrasen Kalambe iii) Smt. Lila Das Kalambe
	Description of the attached immovable property: Flat No. 04, Mahatma Co-op. Hsg. Soc. Ltd., Golibar Road, Santacruz (E), Mumbai - 400 055
	Demand Notice Date & Amount: Date - 20/01/2018 Rs.2,91,878/-
	Symbolic Attachment dated: Date 30/07/2019
	Outstanding Dues amount With up to date interest Rs.3,98,081/-
Sr. No.3	Defaulter Name - Mr. Rupchand M. Narayankar
	Description of the attached immovable property: Flat No. 50, Mahatma Co-op. Hsg. Soc. Ltd., Golibar Road, Santacruz (E), Mumbai - 400 055
	Demand Notice Date & Amount: Date - 20/01/2018 Rs.2,08,693/-
	Symbolic Attachment dated: Date - 30/07/2019
	Outstanding Dues amount With up to date interest Rs.3,98,081/-
Sr. No.4	Defaulter Name i) Mr. Shubham Atmaram shinde, ii) Mr. Gokul Atmaram Shinde, iii) Mr. Rastrapati Atmaram Shinde, iv) Mr. Ravindra Atmaram Shinde, v) Smt. Sunita Atmaram Shinde vi) Smt. Prabhavati Atmaram Shinde vii) Smt. Bharti Atmaram Shinde
	Description of the attached immovable property:
	Flat No.05, Mahatma Co-op. Hsg. Soc. Ltd., Golibar Road, Santacruz (E), Mumbai - 400 055
	Demand Notice Date & Amount: Date - 20/01/2018 Rs.2,21,317/-
	Symbolic Attachment dated: Date 30/07/2019
	Outstanding Dues amount With up to date interest Rs.3,46,105/-
Sr. No.5	Defaulter Name 1) Smt. Chandrabhaga A. Kadam, ii) Shri. Kiran A. Kadam (Deceased), iii) Shri. Bhoria B. Kadam, iv) Smt. Navrang B. Kadam, v) Shri. Prashant B. Kadam, vi) Shri. Surendra B. Kadam, vii) Ms. Manda B. Kadam, viii) Smt. Chhaya N. Pol, ix) Smt. Nanda B. Sakpal, x) Sudha K. Pol, xi) Smt. Sandhya A. Narayani
	Description of the attached immovable property:
	Flat No.03, Mahatma Co-op. Hsg. Soc. Ltd., Golibar Road, Santacruz (E), Mumbai-400 055
	Demand Notice Date & Amount: Date - 20/01/2018 Rs.4,03,543/-
	Symbolic Attachment dated: Date - 30/07/2019
	Outstanding Dues amount With up to date interest Rs.5,31,351/-
Sr. No.6	Defaulter Name - i) Mr. Chandrakant Tatoba Khandare, ii) Mr. Hiralal Tatoba Khandare, iii) Mr. Vitthal Shankar Khandare, iv) Nivruti Shankar Khandare, v) Smt. Shanta Sambhji Shinde, vi) Smt. Chandabai Prakash Katke
	Description of the attached immovable property:
	Flat No.03, Mahatma Co-op. Hsg. Soc. Ltd., Golibar Road, Santacruz (E), Mumbai-400 055
	Demand Notice Date & Amount: Date - 20/01/2018 Rs.3,23,222/-
	Symbolic Attachment dated: Date - 30/07/2019
	Outstanding Dues amount With up to date interest Rs.3,58,100/-

The above defaulters having failed to pay the amount notice is hereby given to the defaulters and the Public in general that the undersigned has taken possession of the property described herein above in exercise of power conferred on him Under Section 156 (i) of Maharashtra Co-op. Societies Act 1960, with rule 107 (1)(d-1) of the Maharashtra Co-op. Societies Rules 1961.

The defaulters in particular and the public in General is hereby cautioned not to deal with above mentioned properties and any dealing with the properties will be subjected to the charge of Mahatma Co-op. Soc. Ltd., Golibar Road, Santacruz (E), Mumbai - 400 055 for an amount as per mentioned in above chart along with contractual rate of interest mentioned therein.

Sd/-

Shri. Sharad Y. Parab

Special Recovery & Sales Officer

The Mumbai District Co-op. Hsg. Federation Ltd.

SEAL

District Deputy Registrar, Co-operative Societies, Thane & Office of the Competent Authority**Public Notice in Form XIII of MOFA (Rule 11(9) (e))****under section 5A of the Maharashtra Ownership Flats Act, 1963**